

[Vidya Charan Shukla]

Strength) Twentieth Amendment Regulations, 1969, published in Notification³ No. G.S.R. 2714 in Gazette of India dated the 6th December, 1969.

- (2) The Indian Police Service (Fixation of Cadre Strength) Tenth Amendment Regulations 1969, published in Notification No. G.S.R. 2715 in Gazette of India dated the 6th December, 1969.
- (3) G.S.R. 2716 published in Gazette of India dated the 6th December, 1969 containing corrigendum to Notification No. G.S.R. 2027, dated the 23rd November, 1968.
- (4) G.S.R. 2717 published in Gazette of India dated the 6th December, 1969 containing corrigendum to Notification No. G.S.R. 2026 dated the 23rd November, 1968.
- (5) The Indian Administrative Service (Fixation of Cadre Strength) Fifteenth Amendment Regulations, 1969, published in Notification No. G.S.R. 2718 in Gazette of India dated the 6th December, 1969.
- (6) The Seventeenth Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954 published in Notification No. G.S.R. 2719 in Gazette of India dated the 6th December, 1969.
- (7) The Indian Administrative Service (Fixation of Cadre Strength) Sixteenth Amendment Regulations, 1969,

published in Notification No. G.S.R. 2720 in Gazette of India dated the 6th December, 1969. [*Placed in Library. See No. LT-2430/69.*]

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COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

MINUTES

SHRI TRIDIB KUMAR CHAUDHURI (Berhampore): I beg to lay on the Table Minutes of Fifty-fifth to Fifty-seventh Sitzings of the Committee on Private Members' Bills and Resolutions held during the current session.

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MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th December, 1969, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Twenty-third Amendment) Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 9th December, 1969."

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12:35 Hrs.

CONTINGENCY FUND OF INDIA
(AMENDMENT) BILL*

THE MINISTER OF STATE IN
THE MINISTRY OF FINANCE
(SHRI P.C. SETHI): Sir, I beg to